

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:273  
ANSWERED ON:01.08.2002  
REPORT ON CONSTITUTION REVIEW COMMISSION  
RAOSAHEB PATIL DANVE;THAAWAR CHAND GEHLOT

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

he steps so far taken by the Government towards implementing the recommendations of the Constitution Review Commission particularly on the recommendations made in regard to making comprehensive changes in the electoral laws, inclusion of new fundamental rights in the Constitution and to debar such citizens from occupying top most posts in the country, who are not born in the country?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY)

Action on the recommendations made by the Commission lies with the Ministries/Departments of the Government of India, which are administratively concerned with the subject matter of the recommendations. The concerned Ministries/Departments have been requested to examine the recommendations. The examination of the recommendations, which is a time consuming process, has been initiated and these require detailed examination before the decision regarding their implementation can be taken.

As regards non-Indian born citizens, the Commission has not made any specific recommendation but has suggested that the issue should be examined in-depth through a political process after a national dialogue.

F.No.H-11016/27/2002-Admn.III(LA) Government of India Ministry of Law and Justice Department of Legal Affairs

Sub:- Lok Sabha Starred Question No. +273 for 1.8.2002 by S/Shri Thawar Chand Gehlot, Danve Raosaheb Patil, M.Ps regarding Report on Constitution Review Commission.

Admitted version of Lok Sabha Starred Question No. +273 for 1.8.2002 by S/Shri Thawar Chand Gehlot, Danve Raosaheb Patil M.Ps regarding Report on Constitution Review Commission may kindly be seen at flag PUC. The seeks following information:-

Will the Minister of LAW AND JUSTICE be pleased to state the steps so far taken by the Government towards implementing the recommendations of the Constitution Review Commission particularly on the recommendations made in regard to making comprehensive changes in the electoral laws, inclusion of new fundamental rights in the Constitution and to debar such citizens from occupying top most posts in the country, who are not born in the country?

Since the issue raised in the question basically pertains to Electoral Laws, information was called for from Legislative Department, which may kindly be perused at flat `B`. On the basis the information received from Legislative Department and on the information available in this Department, draft reply to the Question has been attempted and is placed below for kind approval please.

Note for possible Supplementaries is also placed below for consideration please.